

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1085
ANSWERED ON:17.07.2014
RESERVATION FOR MINORITIES
Owaisi Shri Asaduddin

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government proposes to carve out a sub quota of 4.5 percent reservation to minorities under the 27% reservation for OBCs;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has any other plan to give minorities representation in services and education on the lines of reservation to OBCs, SCs and STs; and
- (d) if so, the details thereof and if not, the steps taken or being taken by the Government to give representation to minorities in different fields?

Answer

MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA)

(a)&(b) The Government considered the recommendation of the National Commission for Religious and Linguistic Minorities (NCRLM) regarding reservation to minority communities. A sub-quota of 4.5% reservation for minority communities as defined under Section 2 (c) of National Commission for Minorities Act, 1992 [viz. Muslims, Christians, Sikhs, Buddhist and Zoroastrians (Parsis)] was carved out of the 27% reservation for the Other Backward Classes (OBCs) in admission to Central Government institutions and in Civil Posts under the Government of India and this was notified by the Government on 22-12-2011 to be effective from 01-01-2012. The Hon'ble High Court of Andhra Pradesh in its judgement dated 28-05-2012 set aside the carving out of a sub-quota of 4.5% reservation to minorities out of the 27% reservation for OBCs. The matter is presently sub-judice in the Hon'ble Supreme Court of India.

(c)&(d) No, Madam.